COURT NO.2

SECTION IV-A

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 9331/2024

(Arising out of impugned final judgment and order dated 05-04-2024 in WP No. 8654/2024(GM-RES) passed by the High Court Of Karnataka At Bengaluru)

BUOYANT TECHNOLOGY CONSTELLATIONS PVT. LTD. Petitioner(s)

VERSUS

MANYATA INFRASTRUCTURE DEVELOPMENTS PVT. LTD. & ANR. Respondent(s)

(FOR ADMISSION)

Date : 29-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Anand Sanjay M Nuli, Sr.Adv. M/S. Nuli & Nuli, AOR Mr. Suraj Kaushik, Adv. Ms. Akhila Wali, Adv.

For Respondent(s) Mr. Arvind Datar, Sr. Adv. Mr. E. Omprakash, Sr. Adv. Mr. C. K. Nandakumar, Sr. Adv. Mr. R. Murali, Adv. Mr. Ravi Kiran, Adv. Ms. Madhusmita Bora, AOR Mr. Pawan Kishore Singh, Adv. Mr. Dipankar Singh, Adv.

> UPON hearing the counsel the Court made the following O R D E R

We are in agreement with the findings recorded in the impugned judgment that in case a rejoinder or sur-rejoinder are filed and taken on record, the pleadings for the purpose of Section 29A of the Arbitration and Conciliation Act, 1996, shall concluded on the date the last pleading is filed. We also agree that the period during which there was a stay of arbitration proceedings has to be excluded.

Recording the aforesaid, the special leave petition is dismissed.

Pending application(s), if any, shall stand disposed of.

(SNEHA DAS) SENIOR PERSONAL ASSISTANT (R.S. NARAYANAN) ASSISTANT REGISTRAR